

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1723

ANSWERED ON:23.03.2012

REHABILITATION OF VICTIMS OF TRAFFICKING

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children and minor girls rescued from trafficking during each of the last three years and the current year;
- (b) whether the Government has any scheme to rehabilitate these children and minor girls;
- (c) if so, the details thereof;
- (d) whether the Government has signed any international agreement or convention on child trafficking;
- (e) if so, whether any law is being enacted in order to adhere to international convention; and
- (f) if so the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): Information on crimes are maintained by National Crime Records Bureau, Ministry of Home Affairs. However, National Crime Records Bureau has informed that they do not maintain the data on the number of children and minor girls rescued from trafficking.

(b)&(c): The Government is taking measures to combat trafficking for commercial sexual exploitation in the country. The Immoral Traffic (Prevention) Act, 1956 supplemented by the Indian Penal Code prohibits trafficking in human beings, including children and lays down penalties for trafficking. A Comprehensive Advisory on Preventing and Combating Human Trafficking in India has been issued on 09.09.2009 and 12.10.2011 by Ministry of Home Affairs and by Ministry of Women & Child Development respectively to all States/Union Territories. Further, the Ministry has been implementing the "Ujjawala" Scheme, under which financial assistance is being provided for prevention of trafficking and for rescue, rehabilitation and re-integration of victims of trafficking for commercial sexual exploitation. Trainings are organized for civil society organizations as well for sensitization of law enforcement agencies.

(d)to(f): Ministry of External Affairs has informed that the following conventions have been signed/ratified by Government of India, which have mention of Child Trafficking:

(i) Protocol to Prevent, Suppress and Punish Trafficking in Persons Especially Women and Children, supplementing the United Nations Convention against Transnational Organized Crime.

(ii) Convention on the Rights of the Child.

(iii) Optional Protocol to the Convention on the Rights of the Child on the sale of children, child prostitution and child pornography.